107

Monitoring of National Clean Air Programme

- 3211. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
- (a) whether there will be a regular monitoring of the implementation of the National Clean Air Programme (NCAP);
 - the details of budget allocation for various aspects of the programme:
- (c) whether the NCAP will have a new legal framework or whether it will be incorporated into the existing framework; and
 - (d) if so, details of how it will be incorporated?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) In order to ensure effective implementation of National Clean Air Programme (NCAP) and review of overall progress of components under NCAP, various committees viz. Steering Committee, Monitoring committee and Implementation committee have been constituted at the Central Government Level. The States have also been directed to constitute these committees at state level. Leading academic institutions like IITs, Central Universities etc. have also been identified as technical partners for State Pollution Control Boards (SPCB) to provide scientific inputs for implementation of NCAP in States and Memorandums of Understanding (MoUs) have been signed with these institutions and SPCBs for the States.

- (b) Ministry has allocated ₹ 10 crores each for 28 cities with million plus population with level of over 90ug/m3 in the current year for following components:
 - Public awareness and capacity building activities,
 - Source apportionment study,
 - Mechanical street sweepers,
 - (iv) Water sprinklers,
 - Mobile Enforcement Units,
 - (vi) Greening activities
 - (vii) Construction and Demolition Waste Management Facility.

For the remaining non-attainment cities, funding of ₹ 10 lakhs per city for cities with population less than 5 lakhs and ₹ 20 lakhs per city with a population of 5 to 10 lakhs have been allocated.

(c) and (d) NCAP shall be executed for prevention, control, and abetment of air pollution in consonance with the Air (Prevention and control of Pollution) Act, 1981.

Compliance of environment and forest clearance related norms

3212. SHRI VINAY DINU TENDULKAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the environment and forest clearance norms are being violated in many States of the country including Goa;
- (b) if so, the details thereof, State-wise and the action taken/being taken by Government against the guilty in this regard; and
- (c) the measures taken/being taken by Government for the strict compliance of environment and forest clearance norms in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Yes Sir. Some cases of non-compliance of norms stipulated in environment clearance (EC) and forest clearance (FC) have been noted. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification 2006, the project management is to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its regional offices (ROs). ROs analyse these six monthly progress reports, undertake inspection of the unit, if necessary, and take further action, which include, identifying minor and major non-compliance, seeking Action Taken Report (ATR), closure of ATR, issuance of show cause notice, if required, and issuance of final directions with or without closure of the Unit. The State-wise details of compliance status of stipulated EC conditions and action taken for the period 2013-2019 is given in the Statement (See below).

Government of India gives prior permission for diversion of forest land for non-forestry purposes under the provisions of Forest (Conservation) Act subject to some stipulated conditions. There are provisions within the Act, rules and Guidelines made thereunder, to deal with any violation under the Act. Approval of forest land to be used for non-forestry purposes is given subject to certain conditions. Accordingly, whenever any violation or non-compliance of conditions is reported, the same is dealt by the State Government as per the concerned provisions. Since forests are protected and managed at field level by the State Governments, information on such violations are maintained by the respective State Governments. Ministry also monitors compliance of such conditions through its ROs in order to ensure strict compliances.